

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.581/07

Friday this the 21st day of September 2007

C O R A M :

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

K.Narayananikutty Kavu,
Assistant, Regional Passport Office, Cochin.Applicant

(By Advocate Mr.N.Nagaresh)

Versus

1. Additional Secretary (CPV),
CPV Division, Ministry of External Affairs,
Patiala House, Tilak Marg, New Delhi – 110 001.
2. Chief Passport Officer, CPV Division,
Ministry of External Affairs, Patiala House,
Tilak Marg, New Delhi – 110 001.
3. Review Transfer Board,
represented by its Secretary,
Ministry of External Affairs, Patiala House,
Tilak Marg, New Delhi – 110 001.
4. Administrative Officer (P.V.IV),
Government of India,
Ministry of External Affairs, (CPV Division),
Patiala House, Tilak Marg, New Delhi – 110 001.
5. Regional Passport Officer, Cochin.Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 21st September 2007 the
Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN

The applicant is aggrieved by the order of transfer, transferring her
from Cochin to Bangalore. She has averred that she has already
undergone two transfers. The applicant is 57 years old and is due to retire

.2.

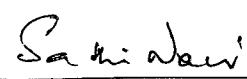
within three years. According to Clause (e) of the Annexure A-1 Revised Transfer Policy, 2007 "as far as possible, three years prior to superannuation, an official will be posted to a Passport Office of his choice which should be indicated a year ahead of the date on which he/she will be attaining the age of 57 years." Accordingly she has given Annexure A-2 option stating that she is due to retire in the year 2010. She had followed it up with representation at Annexure A-9 which is still pending before the competent authorities. Her earlier representation it appears had been reviewed and rejected by Annexure A-7 order as at that point of time Clause (e) mentioned above has not been taken into account by the authorities.

2. In the light of the above averments, since the representation of the applicant is pending before the competent authority, in the interest of justice, we dispose of this application directing the respondents to take a decision on the representation of the applicant with reference to Annexure A-1 guidelines and communicate the same to the applicant within a period of two weeks from the date of receipt of a copy of this order. Till then, we also direct that she shall not be disturbed from the present post.

(Dated this the 21st day of September 2007)


GEORGE PARACKEN
JUDICIAL MEMBER

aspsn


SATHI NAIR
VICE CHAIRMAN